

**Central Administrative Tribunal
Principal Bench**

**CP No. 270/2019
OA No.4561/2018**

New Delhi, this the 6th day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vijay Prakash,
Age 57 years,
S/o Jagbir Singh,
R/o E-89, Tagore Lane Minto Road,
New Delhi 110002

- Petitioner

(By Advocate : Sh. A.K. Behera)

Vs.

1. Rajeev Yaduvanshi,
The Director,
Local Bodies, Govt. of NCT of Delhi,
Players Building, ITO,
New Delhi-110002
2. Varsha Joshi,
Commissioner North Delhi Municipal Corporation,
Civic Center, Delhi-110002 - Respondents

(By Advocates: Mr. RV Sinha with Mr. Amit Sinha)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy:

This Contempt Petition is filed, alleging that the respondents did not comply with the directions issued by this Tribunal in its order dated 14.12.2018 in OA No. 4561/2018. In

the said OA, the Tribunal directed that it shall be open to the applicant to bring to the notice of the concerned Corporation, as well as the 1st respondent about the vacancy position, and the latter in turn, shall resolve the same.

2. We heard Shri A.K. Behera, learned counsel for the petitioner and Shri R.V. Sinha, learned counsel for the respondents.

3. Though at the belated stage, the respondents have passed the order dated 04.12.2019 informing the petitioner that there is no ground to change the earlier order dated 12.12.2018. If the petitioner feels aggrieved by that order, he has to pursue the remedy separately.

4. The Contempt Petition is accordingly closed.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

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